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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**CP(CAA) No. 6/NCLT/AHM/2018  
CA(CAA) No. 140/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2018**

Name of the Company: Harsh Organo- Chem (I) Pvt Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	CA (Wm) HITEN PARIKH	PCA	Petitioner	
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2.				
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**ORDER**

Learned FCA Mr. Hiten Parikh i/b Parikh & Majmudar present for Petitioner.

Proof of service of notice on statutory authorities filed.

Common representation of Regional Director received.

No representation received from other statutory authorities.

Heard arguments of learned FCA for Petitioner.

Petition is admitted.

Date of hearing fixed on 23.02.2018.

Petitioner shall advertise Notice of hearing of this petition in "Business Standard" Ahmedabad edition and "Sandesh" Daily Ahmedabad Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

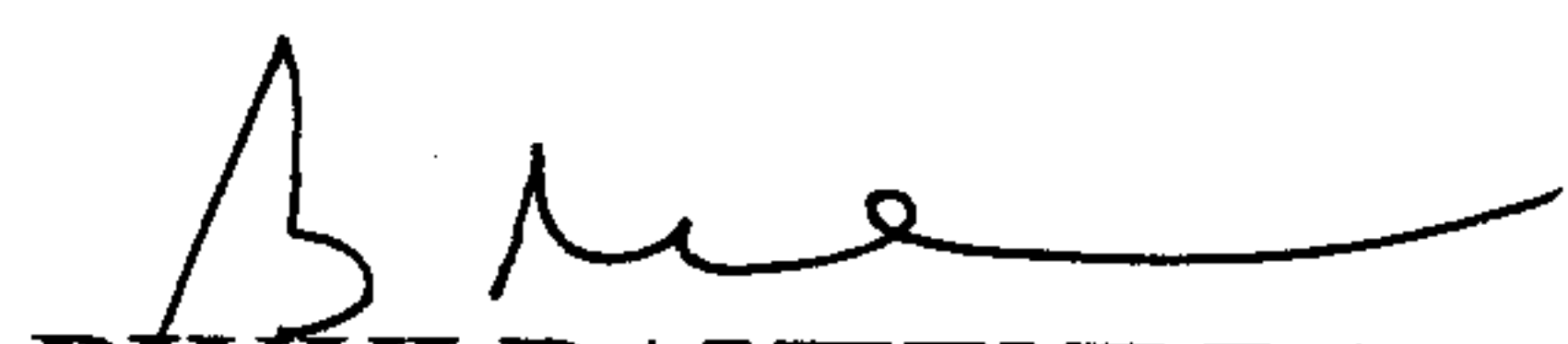
Petitioner shall issue notice to Regional Director informing the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 23.02.2018 for hearing.



**MANORAMA KUMARI**  
**MEMBER JUDICIAL**



**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 1st day of February, 2018.